

**CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 112/02/2020O.A./260/472/2017K C NAYAK

-V/S-

D/O POSTITEM NO:45FOR APPLICANTS(S) Adv. :Mr. T. Rath

FOR RESPONDENTS(S) Adv.:Mr. B.P. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>It is submitted by learned counsel for the applicant that his case was considered earlier by this Tribunal vide order dated 19.05.2009 at Annexure-A/7, in which a direction was given in paragraph 7 of the said order to consider the representation of the applicant taking into account his loyalty and devotion to duty. It was also held that since he was not regularly appointed, no right accrues to him to hold a post. It is stated that the applicant had represented and also filed another O.A. No.854/2016 which was disposed of with direction for disposal of his representation. Accordingly, impugned order dated 06.03.2017 (Annexure-A/11) has been passed by the respondent No.3. It was further submitted by learned counsel for the applicant that the respondents be directed to consider the case of the applicant in the light of the order at Annexure-A/7.</p> <p>Learned counsel for the respondents submitted that a reasoned order has been passed by the respondents vide order at Annexure-A/11 and no ground has been made out to justify the applicant's claims.</p> <p>In view of the above submissions and without going into the merit of the case, the O.A. is disposed of</p>

with a direction to respondent No.3 to consider the case of the applicant for any GDS posts as per the existing rules/instructions, taking into account his past experience and in case there is a vacancy.

Applicant will be at liberty to send a copy of this order along with a copy of the O.A. to the respondent No.3 within 15 days.

The O.A. stands disposed of accordingly. No order as to cost.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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